

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 2172 of 2010

[Arising out of Order-in-Revision No. 02/2010 dated
09/06/2010 passed by the Commissioner of Central Excise,
Customs, Belgaum]

SANTHOSH TYRE RETREADERS

Bellary Road,
Sandur,
Bellary,
Karnataka – 583 119

.....Appellant

Versus

**COMMISSIONER OF CENTRAL
EXCISE, CUSTOMS,**

No.71, Club Road,
Belgaum -590 001

.....Respondent

Appearance:

Mr. Akbar Pasha for the Appellant
Mr. Neeraj Kumar, AR for the Respondent

Coram:

Hon'ble Dr. P.A. Augustian, Member (Judicial)
Hon'ble Mr. Pullela Nageswara Rao, Member (Technical)

Final Order No. 21434 / 2023

Date of Hearing: 14.12.2023

Date of Decision: 14.12.2023

As per Bench

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. The learned AR for the department

submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Order dictated and pronounced in open court)

(P.A. Augustian)
Member (Judicial)

(Pullela Nageswara Rao)
Member (Technical)

Ganesh